CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

0.A.NO.3165/2003

Monday, this the 5th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

U. Lakra s/o Shri S. Lakra r/o G-27, Government Quarters Sriniwaspuri, New Delhi-65

...Applicant

(By Advocate: Shri R.K.Shukla)

Versus

Union of India through

- 1. The Secretary
 Ministry of Communication
 Sanchar Bhawan,
 New Delhi
- 2. The Director General
 Deptt. of Posts
 Dak Bhawan, Sansad Marg
 New Delhi-1
- 3. The Asstt. Director General (Admn.)
 Deptt. of Posts
 Dak Bhawan, Sansad Marg
 New Delhi-1
- 4. The Asstt. Director General (Vig.)
 Deptt. of Posts
 Dak Bhawan, Sansad Marg
 New Delhi-1

...Respondents

ORDER (ORAL)

Justice V.S.Aggarwal:

Learned counsel for applicant seeks quashing of the order passed by the respondents suspending him from 13.2.1997.

2. During the course of submission, learned counsel for applicant conceds that there is a periodical review pertaining to suspension and in this regard, the applicant has already submitted his representation dated 4.1.2001.

18 Agre

- 3. In this regard, learned counsel for applicant states that the applicant would submit a fresh representation for considering his case pertaining to revocation of the suspension. Allowed as prayed.
- 4. It is directed that while periodically reviewing the suspension of the applicant, fresh representation, if any, shall also be considered and a speaking order in this regard passed, which shall be communicated to the applicant.
- 5. Subject to aforesaid, application is disposed of.

Traik

(S. R. Naik) Member (A)

/sunil/ --

(V.S. Aggarwal) Chairman